## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

## **ERNAKULAM BENCH**

O. A. No. 120 of 1993.

DATE OF DECISION 15-2-1993

Mr I Jailavudeen Applicant (s)

M/s MR Rajendran Nair & Advocate for the Applicant (s)

PV Asha

Versus

SDOT, Palakkad & another Respondent (s)

Mr CN Radhakrishnan, ACGSC Advocate for the Respondent (s)

**CORÀM:** 

The Hon'ble Mr.AV HARIDASAN, JUDICIAL MEMBER

The Hon'ble Mr. R RANGARAJAN, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement?

2. To be referred to the Reporter or not?3. Whether their Lordships wish to see the fair copy of the Judgement?

4. To be circulated to all Benches of the Tribunal?

**JUDGEMENT** 

## AV Haridasan, J.M.

In this application the applicant claims re-engagement

as casual mazdoor at least with bottom seniority and regularisation in his turn on the basis of his casual service rendered before 30.3.1985. It appears that a representation submitted to the first respondent on 27.10.1991 at Annexure-I is pending.

When the matter came up for hearing on admission, the learned counsel on either side agreed that the application/be disposed of at the admission stage itself with appropriate direction regarding the disposal of the representation.

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2. In the light of the above, we admit the application and dispose of the same with a direction to the first respondent to consider and dispose of the representation submitted by the applicantal on 27.10.1991 at Annexure-I within a period of two months from the date of receipt of a copy of this order. In case the the representation at Annexure-I filed by the applicant is not readily available with the respondent No.1, we direct that Annexure-I may be made use for the purpose. There is no order as to costs.

(R RANGARAJAN)

ADMVE. MEMBER

(AV HARIDASAN)
JUDICIAL MEMBER

15-2-1993

trs